# ANNOUNCEMENT REGARDING THE HEALTH OF SHRI BEKAL UTSAHI

Special

THE DEPUTY CHAIRMAN: I have to inform Members that Mr. Bekal Utsahi is being admitted in the Nursing Home. His blood pressure is all right and he is being looked after well.

Now the House is adjourned for half an hour for lunch and will meet at 3 P.M.

The House then adjourned for lunch at thirty-four minutes past two of the clock.

The House reassembled after lunch at four minutes past three of the clock, The Vice-Chairman (Shri B. Satyanarayan Reddy) in the Chair.

#### SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY); We take up special mentions. Shri Manhar.

### Drought Conditions in Madhya Pradesh

SHRI BHAGATRAM MANHAR (Madhya Pradesh): Mr. Vice-Chairman, Sir, I have to bring to your kind notice and to the notice of the House a serious situation which has developed in the Chhatisgarh region of Madhya Pradesh. Three districts, namely, Rajnandgaon, Durg and Raipur have been affected by serious drought due to inadequate rainfall. About 270 villages in Rajnandgaon, nearly 1500 villages in Durg and equal number of villages in Raipur have been affected. Relief have not yet started. There has been a colossal crop failure and the people are leaving in search of food jobs. In these affected districts, people are selling their small belongings a ad cattle to sustain their livelihood. In this difficult situation, although certa o works have been sanctioned

but these have not yet commenced and as a result, the people are sufferring. One of the immediate needs in the affected areas is adequate financial assistance and commencement of relief works on a war footing.

Recently, the Central Government. deputed a team to visit the affected districts which made a survey. State Government has demanded Rs. 88 crores for drought relief works from the Central Govenment. so far no funds have been released by the Centre. Due to inadequate resources as well as lack of co-ordination, the State Government has not been able to do anything to relieve the people of their distress. the Central therefore, urge upon Government to immediately rush financial and material assistance to the affected areas so that the condition of the people does not deteriorate further. I do hope and trust that the gravity of the situation will be realised by the State and Central Govvernments.

# Discontinuance of Fresh Loans to some States by NABARD

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Mr. Vice-Chairman, Sir, recently, the NABARD has. instructed six State Governments, Tamil , Andhra Pradesh; Nadu, Maharashtra, Karnataka, Haryana and Punjab to stop giving loans to the farming community. The short-term and long-term lending institutions in the co-operative sector. depend upon refinance from NABARD to carry out the lending activity to farmers. The ultimate lending rate for crop loans viz., loans for seasonal agricultural operations, is with a rate of interest of 10 per cent for loans upto Rs. 7,500/- and for higher amounts; the rate of interest goes on increasing on a graded scale. Nearly twothirds of the seaonal agricultural operation lending will be in the bracket. up to Rs. 7,500/-. In regard to longterm loans to small and marginal farmers and for purposes of minor irri-

ition and land development, which ill normally account for the bulk of aning, the rate of interest is 10 per mt to the ultimate borrower and r diversified purposes and ctivities like tractors, farm machimy etc., the rate of interest is 12.5 er cent.

Vide circular dated the 29th ovember, 1988, addressed to all the fanaging Directors of State co-operave banks/State Land Development lanks, the NABARD has stipulated hat in the interest of credit discipline nd the health of credit institutions, t has been decided that refinance for hort-term, medium-term and longerm loans from NABARD will heneforth be subject to certain condiions as listed therein. ondition (a), the regulations nstructions laid down by the Reserve Bank of India/NABARD ating to issue and repayment oans and interest rates thereon are omplied with fully and are not conravened directly or indirectly by the inanced institutions or any instituion financed by the refinanced instiution.

In States like Andhra Pradesh: where interest rebate of 5-1/2 per ent is announced by the State Government, the rate of interest for the ultimate borrower of co-operative loans will get reduced to that extent for repayment before due date. This is viewed by NABARD as contraventien of their instructions relating to interest rates. On this refinance for all long-term and shortterm loans is stopped by NABARD.

It may be stated that the interest rebate is available only for borrowers who repay the loans in time and it is an incentive for prompt repayment Not all borrowers repay the loans in time and avail of the rebate facility.

A reading of the wording of G<sub>0</sub> dated the 5th January, 1987, of the Food and Agriculture Department

will clearly show that the interest rebate scheme in operation in State is only an incentive interest rebate and in no way it affects the basic structure of interest. Actually. the State Government has extended the interest rebate scheme not only in respect of loans advanced through ... primary agricultural co-operative societies affiliated to Central co-operative banks but also to the borrowers of ceded societies affiliated to nationalised banks as per GO the 4th May, 1987, of the Food and Agriculture Department. A com- · parative study of the recovery during . the last three years will show recovery has been the highest during 1986-87, when the interest concessions were available in full.

Mentions

Therefore, it is clear that the incentive interest schemes are only beneficial for the credit institutions and they have only strengthened the institutions.

The NABARD perhaps can exception only if the institutions charge a higher rate of interest what is fixed by them and this can be. construed as contravention. institutions either on their own or with the assistance of State Government offer reduced rate of interest like interest rebate, it cannot be said that there is contravention Stopping yow of credit in the thick of agricultural season, that is, presently rabia season, will affect seriously programmes like rice thrust programme, tional oilseeds development program. me and long term loaning. Casuing hardship to the farming community when credit is required is not the way to enforce credit discipline. various interest rebate schemes have been in operation in various States over a period of time and since the cooperative credit institutions are bound by the discipline of their own State Governments, it is not proper to penalise the credit institutions and choke the credit supply to the rural community without examining

[Shri Yelamanchili Sivaji]

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discussing the relevant issues with appropriate authorities, viz., State Government in the first instance.

Rabi lending season has already commenced. The credit limits for various cooperative Central banks have been just received and more proposals are with NABARD. Unless refinance is made available, will not be possible to make rabi advances Even if any financial assistance is given by Government to the institutions, lending activity can be undertaken only to that extent in the absence of refinance from NAB-ARD which alone can facilitate rotation of funds.

In the cooperative credit structure, the borrowers show enthusiasm repay loans only when there is prospect of getting further loans. Because of the stoppage of refinance by NA-BARD, if this news gets wide publicity, there is a risk of the borrowers not repaying the loans which affect the institutions very because the harvests are just over and we are approaching peak recovery season. In the interest of covery and to instil confidence in the borrowers about refinance at farmers level, it is necessary to take early steps for restoration of refinance.

The implications, therefore, are grave and unless refinance is restored, there is no prospect of resuming lending operations in any significant manner.

In this connection, I would like to add that more than Rs. 7,500 crores are locked up as advances in sick industries and there is no possibility for the nationalised banks to recover the same. During the last session I received an answer from the hon. Finance Minister that the nationalised banks are giving that differential rate of interest of 4 per cent even to pickpocketers to rehabilitate them. But the agriculture gets less than 15 per cent of the total lending by

the financial institutions. So, I appeal to the hon. Finance Minister to see that this order is waived completely.

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श्री राम चरद्र विफल (उत्तर प्रदेश): मै भी ग्रापने ग्रापको इनका बात से सम्बद्ध करता हं।

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Please allow me to associate myself with the demands of farmers that have been raised by Dr. Sivaji

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Sir, I associate myself with this. When Chakravarti Shri Rajagopalachari passed the Ryotwari Act in Madras in 1937 the entire country welcomed it as liberation of the peasantry from the clutches of the moneylenders. Now the Congress party has forgotten the peasantry and the working class.

This is the tragedy of the situation. Because of this, so many problems are coming up. This is a special problem that has been created by Government. It is the responsibility of the State Government to improve agricultural production. pecially in the State of Andhra Pradesh, the State Government under the stewardship of Shri N. T. Rama Rao had come forward with giving 5-1/2 per cent incentive interest concession to those who made prompt payment of agricultural loans. This measure had a very good effect so far as recovery of loans was concerned and it helped in the re-cycling of loans in the past three years. The expenditure on this concession is borne by the State Government exchequer it-Instead of appreciating gesture, even without formally consulting the State Government Andhra, the NABARD has withdrawn... the facility of refinancing on the gr-State Government ound that the which is giving this incentive interest concession is following economic indiscipline.

Sir, I want to bring it to the attention of the House and the Central Government that recourse to step in the middle of rabi season is nothing short of betrayal of the intersts of the farming community in Andhra Pradesh and also in other States in this country. We demand through you, Sir, that the Government should withdraw this reactionary anti-peop-We also warn the Governle move. ment that if it continues in this highhanded manner, the peasantry have to revolt

With this, I associate myself with this Special Mention. Thank you.

DR. YELAMANCHILI SIVAJI: Sir. we want to have the reaction of the Finance Minister who is fortunately sitting here in the House. He is very soft towards farmers.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REUDY): Minister will write to you

DR. YELAMANCHILI SIVAJI: By the time he writes to me, rabi season will be over.

DR. G. VLJAYA MOHAN REDDY: In the middle of rabi season, it nothing short of betrayal of farmers.

# Utilisation of large sums of profit for writing off bad Debts by Nationalised Banks

**GURUDAS DAS GUPTA** SHRI (West Bengal): Sir, according to my information, the nationalised banking system in the country had earned Rs. 250 crores as net profit last year, whereas the actual gross profit for the same year, according to my calculation, is around Rs. 750 crores. This wide gap between the net profit and the gross profit is due to the fact that the managements of the nationalised banks are setting apart a large sum of money every year on account of provision for writing off of bad debt and actually utilising a very large sum of money for the same purpose. Since the banks do not have o disclose the reserve for bad debt account and also the sums being written off as bad debt, the managements these banks take recourse to arbitrary

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decisions and actually dote out patronage in exchange for personal bene-Let me give you an instance. The Chairman of the Indian Bank, whose name is Mr. M. G. P. Nair, had, a day before his retirement, written off Rs. 55 lakhs on account of outstanding interest in an which stood in the name of Peacock Hotel, a leading hotel of Madras. The total amount that this leading hotel of Madras had taken as advance from this bank is around seven crores of rupees د سد میر ، د

I have with me a confidential report of the proceedings of the Board of Directors of the Central Bank and let me quote from that report to show how seriously the vitality of the banks is being affected. In 1935, the Central Bank, the second leading bank in the country having a deposit of Rs. 800 crores, had a gross profit of Rs. 57 crores. But this profit Rs. 57 crores slumped down to Rs. 3 crores because the bank had set apart Rs. 40 crores as reserve for had debt and for writing off of bad debt. They had a reserve of Rs. 30 crores for bad debt and utilised Rs. 10 crores for writing off bad debt in 1985. In the next year, the gross profit of the Central Bank, according to proceedings of the Board of Directors, to which I have access, was around Rs 75 crores, whereas the net profit had slumped down to Rs. crores because they had utilised Rs. 35 crores as reserve for bad debt and for writing off of bad debt. That is, out of Rs. 75 crores of gross profit, Rs. 35 crores had been utilised or utilised by the bank.

Last year, Rs. 77 crores was the gross profit of Central Bank and what was the net profit? The net profit was only Rs. 13 crores What was The reserve was Rs. the reserve? crores. What was the 12 crores. So. written off? It was Rs. Sir, things are happening like because the managements of banks are not under any obligation to disclose their accounts. They are not Parliaanswerable to Parliament ment has no jurisdiction over them.

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